

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 82/TT/2015**

Subject : Truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for **Asset-I**: 125 MVAR, 400 kV Bus Reactor at new Purnea S/S along with associated bays, **Asset-II**: Shifting of 1 no 63 MVAR Bus Reactor installed at new Purnea bus for installation as a fixed line reactor at new Purnea end of one ckt new Siliguri-new Purnea 400 kV D/C (quad) line, **Asset-III**: Installation of 1 no new 125 MVAR bus reactor at new Purnea 400 kV bus, **Asset-IV**: Durgapur-Maithon 400 kV D/C line with associated bays at Durgapur and Maithon Sub-station, **Asset-V**: Installation of 1 no new 125 MVAR bus reactor at Siliguri 400 kV bus, shifting of 3 no. 63 MVAR reactors at 400 kV Siliguri SS, **Asset-VI**: Installation of new 125 MVAR bus reactor at new Siliguri Sub-station and **Asset-VII**: 220/132 kV, 160 MVA ICT at Baripada under ERSS-II in Eastern Region.

Date of Hearing : 8.2.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : North Bihar Power Distribution Company Limited and 6 others

Parties present : Shri S. K. Venkatesan, PGCIL  
Shri M. M. Mondal, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Subhash C. Taneja, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for above mentioned 7 nos. of combined assets under ERSS-II in Eastern Region.



- b) The transmission charges for the Assets I to VI and Asset-VII were approved vide order dated 30.4.2013 in Petition No. 160/2011 and order dated 5.9.2011 in Petition No. 68/2011 respectively.
- c) The petitioner has claimed total additional capitalization of ₹1144.33 lakh for Assets I to VII for 2009-14 tariff period. Further, additional capital expenditure of ₹195.17 lakh has been claimed for 2014-19 tariff period.
2. The Commission observed that actual incurred cost is substantially lower than the approved capital cost for most of the assets and therefore directed the petitioner to submit justification for such variation.
3. The Commission directed the petitioner to submit the following information on affidavit with a copy to the respondents by 15.2.2016.
- a. Undertaking that actual equity infused for the additional capitalisation during 2009-14 is not less than 30% for the given transmission asset.
- b. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.
4. The Commission further directed that the above information should be filed within the specified date, failing which the matter would be decided on the basis of the information already available on record.
5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
V. Sreenivas  
Dy. Chief (Law)

